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Assam Value Added Tax (Amendment) Rules, 2009

[03 November 2009]

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Assam Value Added Tax (Amendment) Rules, 2009

[03 November 2009]

The following draft of certain rules further to amend the Assam Value Added Tax Rules, 2005, hereinafter referred to as the principal Rules, which the Governor of Assam proposes to make in exercise of the powers conferred by section 106 of the Assam Value Added Tax Act, 2003 (Assam Act VIII of 2005), ishereby published as required under sub-section (1) of said section for information of all persons likely to be affected thereby and notice is hereby given that the draft rules will be taken into consideration after the expiry of a period of thirty days from the date of their publication in the Official Gazette. The Governor of Assam will consider any objection and suggestion, which may be received by the undersigned in respect of the draft rules before the date so specified.

1. Short Title And Commencement :-

(1) These rules may be called the Assam Value Added Tax (Amendment) Rules, 2009.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Insertion Of New Rule 8A :-

In the principal Rules, after rule 8, a new rule 8A shall be inserted namely:-

"8A(1) For the purposes of explanation 2(i) under clause (b) of sub-section (1) of section 10 of the Act, the licensee of the bonded warehouse who purchases potable liquor mentioned in the Fourth Schedule, except country spirit, from another bonded warehouse within the State, the former shall furnish a declaration in Form-1A to the bonded warehouse within the State from whom he purchases potable liquor.

(2) A single form may cover all transactions of purchase made during a calendar month between two bonded warehouses. A copy of the form shall be preserved in the counterfoil by the purchasing bonded warehouse for his record and shall be produced before the Prescribed Authority on demand. Such forms shall be issued serially and chronologically.

(3) The selling bonded warehouse shall furnish such forms along with the tax return to the Prescribed Authority to claim deductions as per provisions of the Act."

3. Amendment Of Rule 10 :-

In the pricipal Rules, in rule 10, clause (b) shall be omitted.

4. Amendment Of Rule 11 :-

In the principal Rules, in rule 11, in sub-rule (2), in clause (c),-

(i) in the elaboration of letter "T", between the words, "sales in course of export" and punctuation mark";", the following word shall be inserted, namely:-

"but shall not include sales relatable to goods imported from outside Assam.

(ii) in the elaboration of letter "G", between the words, "the exempt transactions" and punctuation mark ";", the following words shall be inserted, namely:-

"but shall exclude sales relatable to goods imported from outside Assam".

5. Amendment Of Rule 13 :-

In the principal Rules, in rule 13,-

(i) for the existing sub-rule (17), the following shall be substituted, namely:-

"(17) Where any dealer is engaged in different kinds of business activities and the dealer is required to obtain Taxpayer Identification Number (TIN) for one kind of such business activity but is permitted to opt for General Registration Number (GRN) for the other activity or activities, he shall be allotted TIN as well as separate and distinct GRN for eacy type of business activity qualifying for separate composition scheme(s) notified under the Act. The dealer shall keep separate sets of accounts in respect of each of such activities and shall submit separate the returns, statements or communications to the concerned Prescribed Authority.";

(ii) after sub-rule (17), a new sub-rule (18) shall be inserted, namely:-

"(18) Where any dealer sets up any additional new industrial unit(s) of production and intends to avail benefit of tax concession as per scheme announced by the Government, he shall have to file separate application for registration in Form-2 in each of such cases a n d shall be allotted separate and distinct Tax Identification Number (TIN) by the concerned Prescribed Auhority. The dealer shall keep separate sets of accounts in respect of each of such units of production and shall submit separate returns, statements or communications to the concerned Prescribed Authority."

6. Amendment Of Rule 28 :-

In the principal Rules, in rule 28, in sub-rule (2),

(i) in clause (a), between the words and figures "section 47" and the word "shall" the following words shall be inserted, namely:-

"as and when a running bill for any completed portion of works contract becomes due for payment by the contractee:;

(ii) in clause (c), the punctuation mark ".", appearing at the end of the clause shall be substituted by the punctuation mark ":" and thereafter following proviso shall be inserted, namely:-

"Provided that where the amount payable to the contractor as per the bill, for which such application for no deduction or deduction of tax for a lower amount is applied, is more than rupees five crore the Prescribed Authority shall take prior approval of Deputy Commissioner before issuing such certificate.

7. Amendment Of Rule 29 :-

In the principal Rules, in rule 29, in sub-rule (1),-

(i) in clause (a), for the words, "of the end of the relevant tax

period", appearing at the end, the following shall be substituted, namely:-

"from the date of assessment or reassessment, as the case may be";

(ii) in clause (g), between the words, "within the period of ninety days" and punctuation mark ",", the following words shall be inserted, namely:-

"of claim of refund made in accordance with the provisions of clause (a) of this sub-rule".

8. Amendment Of Rule 60 :-

In the principal Rules, in rule 60,-

(i) in sub-rule (1), in clause (c), between the word "post" and punctuation mark ";", the following words shall be inserted, namely:-

"or under the certificate of posting"

(ii) in sub-rule (2),-

(a) between the word "post" and punctuation mark ";", the following words shall be inserted, namely:-

"or under the certificate of posting":

(b) between the word "letter" and "in", the following words shall be inserted, namely:-

"or a letter posted under the certificate of posting".

9. Insertion Of New Form-1A :-

I n the principal Rules, after Form-1, a new Form 1-A shall be inserted, namely:-

THE ASSAM VALUE ADDED TAX RULES, 2005.

FORM - 1A [See Rule 8A(1)]

CERTIFICATE TO BE FURNISHED BY THE LICENSEE OF THE BONDED WAREHOUSE

Counterfoil	Original copy
Book No Serial No.	Book No Serial No.
Certified that the commodity purchased	Certified that the commodity purchased
from the selling licensee bonded	from the selling licensee bonded
warehouse M/s	warehouse M/s
as per Bill/Cash Memo, stated below	as per Bill/Cash Memo, stated below
during the month	during the month
ending shall be sold	ending shall be sold
by us in a manner which will be subject	by us in a manner which will be subject
to levy of tax under the Assam Value	to levy of tax under the Assam Value
to levy of tax under the Assam Value	to levy of tax under the Assam Value
Added Tax Act, 2003 or under the	Added Tax Act, 2003 or under the

Central Sales Tax Act, 1956 and we	Central Sales Tax Act, 1956 and we
shall pay tax according to the provisions	shall pay tax according to the provisions
of the said Acts and the rules made	of the said Acts and the rules made
thereunder. It is further certified that if	thereunder. It is further certified that if
the goods or any portion of the goods	the goods or any portion of the goods
so purchased under this declaration, are	so purchased under this declaration, are
subsequently sent outside the State	subsequently sent outside the State
other than by way of sale in course of	other than by way of sale in course of
inter state trade or commerce, we shall	inter state trade or commerce, we shall
pay tax on the turnover of purchase of	pay tax on the turnover of purchase of
such goods as per the provision of the	such goods as per the provision of the
Assam Value Added Tax Act, 2003.	Assam Value Added Tax Act, 2003.
(Signature)	(Signature)
Status	Status
Name and address of the purchasing	Name and address of the purchasing
Bonded Warehouse	Bonded Warehouse

10. Amendment Of Form-30 :-

In the principal Rules, for the existing Form-30, the following shall be substituted, namely:-

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"THE ASSAM VALUE ADDED TAX RULES, 2005
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FORM-30

[See Rule 28(2)(a)]

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APPLICATION FOR GRANT OF A CERTIFICATE UNDERAUSE (b)
OF SUB-SECTION (1) OF SECTION 47, FOR NO DEDUCTION OF
TAX OR DEDUCTION OF TAX ON A LOWER AMOUNT.
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То

The Prescribed Authority,....

I,..... (name of Proprietor/Partner/Director/Manager, Secretary, Officer-in-charge) of M/s....., who is undertaking the activity of execution of Works Contract holding TIN.... under the Assam Value Added Tax Act, 2003, do hereby apply for certificate of lower deduction of tax at source / no deduction of tax at source, as per the provisions of clause (a) of sub-rule (2) rule 28 of the Assam Value Added Tax Rules, 2005 on the bill(s) becoming due for payment in relation to the works contract No......

The necessary details are as under:-

- 1. Name and full address of the Contractee:
- 2. Place where the Contract is executed:
- 3. Period involved for completion of Contract:
- 4. Total value of the contract

5. (a) Payment already made to the contractor

(b) Tax deduction made therein

6. Bill(s) no.(s) and date and value (i)

(ii)

7. Total amount payable:

8. Value of labour and service component in the bills:

9. Net taxable amount (7-8):

10. Output tax:

11. Input tax credit claimed, if any:

12. Tax payable to be deducted in respect of bill(s) (10-11):

13. No tax liability with reasons:

I solemnly declare that the above information is correct to the best of my knowledge and belief.

Date:

Place: Signature of the applicant /

Authorised person and full address with Official seal."

<u>11.</u> Amendment Of Form-31 :-

In the principal Rules, for the existing Form-31, the following shall be substituted, namely:-

"THE ASSAM VALUE ADDED TAX RULES, 2005

FORM-31

[See Rule 28(2)(c)]

CERTIFICATE RELATING TO LOWER DEDUCTION OF TAX AT SOURCE/NO DEDUCTION

Office Address

Certificate No. Date

1 . An application in Form 30 has been received from M/s..... on date.....

2. After going through the bill(s), papers, documents furnished by the applicant, I am satisfied to certify that the amount of tax deductible at source in respect of the bill(s) pertaining to works contract No..... is as under:

Description of bill(s)

Value

Amount deductible at source

(i)

(ii)

3. That nothing in the said certificate shall affect the tax liability of the dealer under the Act.

Seal:

Place:

Date: Signature and Designation of Prescribed Authority." H.S.Das,

Principal Secretary to the Government of Assam,

Finance Department, Dispur.